

Shri Tyagi: Sir, Will you obtain one information. I do not want to embarrass you. But the first report was given by the passengers about this huge accident and not by the guard. What was it due to you, that is what I cannot understand.

Mr. Speaker: Shri Tyagi should realise that, probably, these points also will be revealed in the enquiry, whether it was really only the passengers who gave that information or any station employee or a railway servant also carried that information. All these facts would be known after that enquiry.

Shri Priya Gupta: Sir, I want to make one submission.

Shri S. M. Banerjee: Sir, may I ask one more question.

Shri R. S. Pandey (Guna): May I know how many children were killed?

Shri Tyagi: The hon. Minister has already stated that the first report was given by the passengers (*interruption*).

Mr. Speaker: Order, order. If the hon. Members want to have a separate discussion on this subject they have their remedy, but in this Calling Attention Notice I cannot go on indefinitely.

Shri Priya Gupta: I have....

Mr. Speaker: Order, order. The hon. Member may kindly resume his seat. I have told him so many times. Let us proceed now.

12.19 hours

PAPERS LAID ON THE TABLE

AMENDMENTS TO THE DELHI MOTOR VEHICLES RULES, 1940

The Deputy Minister in the Ministry of Transport and Communications

(Shri Bhagavati): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

- (i) Notification No. F.12/102/60-Transport published in Delhi Gazette dated the 19th April, 1962.
- (ii) Notification No. F.12/76/60-Transport published in Delhi Gazette dated the 26th July, 1962.

[Placed in Library. See No. LT-517/62].

NOTIFICATION UNDER THE AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATION ACT, 1956

The Minister of Community Development Panchayati Raj and Cooperation (Shri S. K. Dey): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1451 dated the 3rd November, 1962 issued under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

[Placed in Library. See No. LT-518/12].

INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION COMMITTEE) RULES

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): Sir, on behalf of Dr. Sushila Nayar, I beg to re-lay on the Table a copy of the Indian Medical Council (Post-graduate Medical Education Committee) Rules, 1961 published in Notification No. S.O. 1699 dated the 22nd July, 1961, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library. See No. LT-156/62].